



MEGHALAYA LEGISLATIVE ASSEMBLY

MAHATMA GANDHI ROAD
SHILLONG – 793001

www.megassembly.gov.in

List of Business

Autumn Session

Thursday, September 24, 2015.

Government Business

1. Questions.
2. Dr. MUKUL SANGMA, Chief Minister in-charge Finance to present the Report of the Comptroller and Auditor General of India on Social, Economic, General and Economic (PSUs) Sectors for the year ended 31st March, 2014.
3. Dr. M. AMPAREEN LYNGDOH, Minister in-charge Urban Affairs to present the Annual Technical Inspection Report on Urban Local Bodies for the year ended 31st March, 2014.
4. Shri PRESTONE TYNSONG, Minister in-charge Parliamentary Affairs to lay The Meghalaya Legislative Assembly Secretariat Recruitment and Conditions of Service (2nd Amendment Rules, 2015).
5. Shri M. M. DANGGO, MLA and Member of the Rules Committee Meghalaya Legislative Assembly to lay a Report of the Rules Committee relating to the 'Precincts of the House' and 'Constitution of the Budget Committee'.
6. (a) Shri ROWELL LYNGDOH, Deputy Chief Minister in-charge Law to move that The Prevention of Disqualification (Members of the Legislative Assembly of Meghalaya) (Amendment) Bill, 2015 be taken into consideration.
(b) Consideration of The Prevention of Disqualification (Members of the Legislative Assembly of Meghalaya) (Amendment) Bill, 2015 Clause by Clause.

7. Shri ROWELL LYNGDOH, Deputy Chief Minister in-charge Law to move that The Prevention of Disqualification (Members of the Legislative Assembly of Meghalaya) (Amendment) Bill, 2015 be passed.
8. Dr. MUKUL SANGMA, Chief Minister in-charge Mining and Geology to lay the Government Resolution urging the Government of India to consider the request of the Government of Meghalaya under Paragraph 12 A (b) of the Sixth Schedule to the Constitution of India for issue of a Presidential Notification.
9. Dr. MUKUL SANGMA, Chief Minister in-charge Mining and Geology to beg leave to move the Government Resolution urging the Government of India to consider the request of the Government of Meghalaya under Paragraph 12 A (b) of the Sixth Schedule to the Constitution of India for issue of a Presidential Notification.
10. Dr. MUKUL SANGMA, Chief Minister in-charge Mining and Geology to move that the Government Resolution urging the Government of India to consider the request of the Government of Meghalaya under Paragraph 12 A (b) of the Sixth Schedule to the Constitution of India for issue of a Presidential Notification be approved.
11. Dr. MUKUL SANGMA, Chief Minister in-charge Planning to lay the Statement relating to Starred Question No. 1 asked by Dr. Jemino Mawthoh, MLA replied on 17.09.2015.
12. Dr. M. AMPAREEN LYNGDOH, Minister in-charge Urban Affairs to lay the Statement relating to the Assurance made on 22.09.2015 to the Motion moved by Shri Embhahlang Syiemlieh, MLA.
13. Election to Financial Committees.
14. Prorogation/Adjournment Sine-die.
15. National Anthem.